

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1948
TO BE ANSWERED ON 29.12.2017

Redrawing Boundaries of Kurinji Reserve

1948. SHRI MULLAPALLY RAMACHANDRAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of decision of the State Government of Kerala to redraw the boundaries of Kurinji reserve situated in Idukki district in Kerala;
- (b) if so, whether the decision is a violation of Central wildlife laws;
- (c) if so, the details thereof and the action taken by the Government thereon;
- (d) whether the Government has received any complaints against the said move; and
- (e) if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a), (b) and (c) The Ministry of Environment, Forest and Climate Change has not received any proposal from the State Government of Kerala for redrawing of boundaries of Kurinji Sanctuary. As per provisions of sub-section 3 of Section 26A of the Wild Life (Protection) Act, 1972, no alteration of the boundaries of a sanctuary shall be made by the State Government except on a recommendation of the National Board for Wildlife.
- (d) and (e) The Ministry of Environment, Forest and Climate Change is in receipt of a petition from Shri Kummanam Rajasekharan, State President, Bharatiya Janata Party, Kerala State Office, soliciting urgent intervention to save Kurinji Wildlife Sanctuary. As the matter contained in the petition pertained to State of Kerala, the Ministry has referred the matter to the Chief Wildlife Warden, Government of Kerala.
